

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 360/MP/2024**

- Subject : Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulations 64 and 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking amendment/modification in the Central Electricity Regulatory Commission (Communication System for Inter-State Transmission of Electricity) Regulations, 2017 and the Procedure on Centralized Supervision for Quick Fault Detection and Restoration of Communication System, Maintenance and Testing of ISTS Communication System” and Guidelines on Availability of Communication System” approved by the Commission vide orders dated 19.1.2024 in Petition No. L-1/210/216/CERC.
- Petitioner : Central Transmission Utility of India Limited (CTUIL)
- Respondent : National Load Despatch Centre and Ors.
- Date of Hearing : **13.1.2025**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member
- Parties Present : Ms. Suparna Srivastava, Advocate, CTUIL  
Ms. Divya Sharma, Advocate, CTUIL  
Shri Shaswat Dubey, Advocate, CTUIL  
Shri Swapnil Verma, CTUIL  
Shri Ranjeet S Rajput, CTUIL  
Shri Lashit Sharma, CTUIL  
Shri Ankur Gulati, NLDC  
Shri Gajendra Sinh, NLDC  
Shri Alok Mishra, NLDC  
Shri Debajyoti Majumder, NLDC

**Record of Proceedings**

Due to a paucity of time, the matter could not be taken up for the hearing and, accordingly, was adjourned.

2. The Petitioner was, however, directed to file the following details/ information on an affidavit within two weeks:

- (a) The current status of the implementation of UNMS/CSMS in all the regions.

- (b) A copy of the relevant contract document/ AMC/ DPR for the implementation of UNMS/CSMS, clearly indicating the Role of NMT (or an entity akin to NMT).
  - (c) The outcome of the NPC meeting regarding the agenda put forward by the Petitioner, *inter alia*, to establish clarity in respect of roles and responsibilities among various stakeholders.
3. The Respondent/Power Grid Corporation of Indian Limited was directed to submit on an affidavit within two weeks of its comment with regard to the role of NMT assigned to them by the Petitioner.
4. The Petition will be listed for hearing on **13.2.2025**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**